

THE SEAMEN'S PROVIDENT FUND (AMENDMENT) ACT, 1997

No. 29 OF 1997

[28th May, 1997.]

An Act to amend the Seamen's Provident Fund Act, 1966.

BE it enacted by Parliament in the Forty-eighth Year of the Republic of India as follows:—

Short title and commencement.

1. (1) This Act may be called the Seamen's Provident Fund (Amendment) Act, 1997.

(2) It shall come into force on such date as the Central Government may, by notification in the Official Gazette, appoint.

Amendment of section 2.

2. In section 2 of the Seamen's Provident Fund Act, 1966 (hereinafter referred to as the principal Act), in clause (1), for the words "a master, navigating or engineering officer, radio officer, medical officer, welfare officer, purser, electrician, nurse, musician, pilot apprentice or deck barber", the words "a welfare officer, nurse, musician, pilot or deck barber" shall be substituted.

4 of 1966.

Amendment of section 4.

3. In section 4 of the principal Act,—

(a) in sub-section (3), for the words "the State Bank of India", the words "an approved bank" shall be substituted;

(b) the following *Explanation* shall be added at the end, namely:—

Explanation.—In this section, "approved bank" means the State Bank of India constituted under section 3 of the State Bank of India Act, 1955, or a subsidiary bank as defined in clause (k) of section 2 of the State Bank of India (Subsidiary Banks) Act, 1959, or a corresponding new bank constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, or a corresponding new bank constituted under section 3 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980.

23 of 1955

38 of 1959.

5 of 1970.
40 of 1980.

4. In section 7 of the principal Act,—

Amendment
of section 7.

(a) in sub-section (2), the words "and other officers whose maximum monthly salary is not less than six hundred rupees" shall be omitted;

(b) in sub-section (4), the words "or to any other post carrying a maximum monthly salary of not less than six hundred rupees" shall be omitted.

5. In section 8 of the principal Act, in sub-section (1), for the words "and thereafter at the rate of eight per cent.", the words and figures "for the period beginning with the 1st day of April, 1968 and ending with the 31st day of December, 1977, at the rate of eight per cent., and thereafter at the rate of ten per cent. or such higher rate as may be specified in the Scheme" shall be substituted.

Amendment
of section 8.

6. In section 15 of the principal Act, for sub-section (3), the following sub-section shall be substituted, namely:—

Amendment
of section 15.

2 of 1974.

"(3) The provisions of the Code of Criminal Procedure, 1973 shall, as far as may be, apply to any search or seizure under sub-section (2) as they apply to any search or seizure made under the authority of a warrant issued under section 94 of the said Code."

7. In section 16 of the principal Act, in sub-section (1), for the words "six months, or with fine which may extend to one thousand rupees", the words "one year, or with fine which may extend to fifty thousand rupees" shall be substituted.

Amendment
of section 16.